

cons of indigenous supply will be examined carefully.

### Number of Hydro-Electric Projects pending Clearance

282. SHRI A. NEELALOHITHAN-DASAN: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the number and details of hydro-electric projects which are pending before the Government for clearance;

(b) the reasons for the delay on the part of the Central Government for their clearance; and

(c) when are the Government likely to give clearance for these projects?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Details of hydro-electric schemes pending for clearance are at Annexure-I.

(b) and (c). All schemes costing over Rs. 1 crore have to be techno-econo-

mically approved by the Central Electricity Authority. On receipt of such schemes, copies are sent to the various specialised technical branches in the Central Electricity Authority for their expert comments. The Central Water Commission also examines the adequacy and correctness of basic hydrological data, water use aspect, the hydro-potential, planning, installed capacity, coordinated operation cost benefits, etc. Clearance are also obtained from the project authorities wherever required. On receipt of all such information, the schemes is then placed before the CEEA for consideration and according techno-economic clearance.

Simultaneously, hydro project are also appraised by the Environmental Appraisal Committee in the Department of Science and Technology from environmental angle. In the circumstances, the complete examination of the project reports from various aspects takes longer time. However, the progress of examination of the various schemes is watched closely and efforts are made to clear the schemes within the shortest possible time.

### Statement

### Annexure

*Annexure referred to in reply to Part (a) of unstarred Question B No. 282 for answer in the Lok Sabha on 10-6-1980 regarding number of Hydro Electric Projects pending clearance*

Scheme	State	Installed capacity (MW)	Date of approval by CEA	Present status of technical examination
1	2	3	4	5

#### A. Projects cleared by CEA but awaiting clearance from DST/Planning Commission

##### Northern Region

1. Maneri Bhali St. II	U. P.	3 × 52 = 156	Aug. '77	Planning Commission has been requested to accord investment decision.
2. Thein	Punjab	4 × 120 = 480	Feb. '79	Decisions regarding execution, financing and on sharing of benefits are pending.

1	2	3	4	5
3. UBLC St. II . . .	Punjab	3 × 15 = 45	Feb. '79	Do.
4. Dul-Hasti . . .	J. & K.	3 × 130 = 390	May '79	PIB Memo is under examination.
5. Nathpa Jhakri . . .	H. P.	6 × 170 = 1020	Feb. '80	Decisions regarding execution and financing are pending, after which PIB Memo will be prepared
6. Anoop Garh . . .	Rajasthan	6 × 15 = 9	March '80	Planning Commission has been requested to accord investment decision.
7. Uri . . .	J. & K.	4 × 120 = 480	March '80	Decisions regarding execution and financing are pending.
<b>Western Region</b>				
8. Pawana . . .	Maharashtra	1 × 10 = 10	Nov. '78	Planning Commission has been requested to accord investment decision.
<b>Southern Region</b>				
9. Nagarjunasagar St. II	A. P.	3 × 100 = 300	Feb. '80	Do.
10. Sirsajam St. III . . .	A. P.	3 × 110 = 330	March '80	Deptt. of Science and Technology's clearance is awaited.
11. Pochampad . . .	A. P.	3 × 9 = 27	March '80	Do.
12. Silent Valley . . .	Kerala	2 × 60 = 120	Feb. '79	in view of serious reservation expressed by environmentalists and ecologists all over the world, the matter is under re-examination.
13. Lower Mettur . . .	Tamil Nadu	8 × 15 = 120	Nov. '78	Revised project report has been cleared by the Central Electricity Authority in May, 1980.
14. Kundah P.H.V. Ext. 1.	Tamil Nadu	1 × 120 = 20	March '80	Planning Commission has been requested to accord investment decision.